

In the Central Administrative Tribunal
Calcutta Bench

No. OA 1466/97

dt. 9-2-2001

Present : Hon'ble Mr.D.Purkayastha, Member(J)
Hon'ble Mr.S.Biswas, Member(A)

Somnath Banerjee

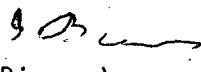
-Vs-

Union of India & others

Present for the applicant : Mr. R.K. De
Present for the respondent : Mr.S.K.Dutta

ORDER

Heard the learned counsel. In view of the Hon'ble Apex Court's decision reported in JT 2000(10)SC 588 Union of India V. Sh.Rasila Ram & Ors, this Tribunal has no jurisdiction to adjudicate the matter in which the applicant challenged the impugned order passed by the Estate Officer under Sections 3(q) and 33 - Public Premises (Eviction of Unauthorised Occupants) Act, 1971. The applicant is given the liberty to approach the appropriate authority for getting relief. Accordingly the OA is disposed of.


(S.Biswas)
Member(A)


(D.Purkayastha)
Member(J)